

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHENNAI

REGIONAL BENCH - COURT No. III

Excise Appeal No. 41325 of 2019

(Arising out of order-in-original No. 12/2019 dated 31.05.2019 passed by the Commissioner of Customs, Jaipur).

M/s. Shree Renga Polymers

Represented by its Managing Partner,
SF 638, KPR Thottan. Kalipalayam, Puliur,
Karur - 639114

...Appellant

VERSUS

Commissioner of GST & Central Excise

Tirchirappalli Commissionerate,
Office of GST & Central Excise Commissionerate,
Williams Road, Cantonment,
Tiruchirappalli - 620001

...Respondent

APPEARANCE:

Shri Raghavan Ramabadran, Advocate for the Appellant
Shri Anoop Singh, Authorized Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT

HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

DATE OF HEARING: 25.02.2026

DATE OF DECISION: 09.04.2026

ORDER

For the reasons stated in the order of date passed in Excise Appeal No. 41316 of 2019, the impugned order dated 31.03.2019 is set aside so far as the appellant is concerned and the appeal is allowed.

(JUSTICE DILIP GUPTA)
PRESIDENT

(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)